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Title: Need to expedite the process for the inclusion of Bodo-Kacharis living in Karbi-Anglong and in North Cachar Hill Autonomous Districts in the S.T. (Hills) list of Assam.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): Sir, I would like to draw the kind attention of the Union Government of India to the long pending and genuine issue that pertains to the urgent need for the inclusion of the Bodo-Kacharis living in Karbi Anglong and in North Cachar Hills Autonomous Districts in the list of Scheduled Tribes (Hills) in Assam as per Clause No. 8 of the new Bodo Accord signed on 10th February, 2003 on 'Bodoland Territorial Council (BTC)' concept under the provision of the Sixth Schedule to the constitution of India between the Union Government of India and the State Government of Assam on the one side and the leaders of the erstwhile Bodo Liberation Tigers (BLT) on the other. However, nothing tangible has been done so far in this regard even after the lapse of five years since the signing of the aforesaid Accord. The inaction of the Government in this regard has caused a strong sense of resentment and frustration in the minds and hearts of surrendered cadres of the erstwhile Bodo Liberation Tigers (BLT) within Karbi Anglong Autonomous Districts.

I would like to urge upon the Union Government of India to take appropriate steps to help speed up the process of inclusion of the Bodo-Kacharis living in Karbi Anglong and in North Cachar Hills Autonomous Districts in the list of Scheduled Tribes (Hills) in Assam as per Clause No. 8 of the new Bodo Accord at the earliest.

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